

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Thursday 28<sup>th</sup> day of March Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)  
THE HON'BLE MR. P. MADHAVAN, MEMBER(J)

OA.310/1830/2016

A. Santhiyagu,  
S/o. Late J. Arullanthu,  
No.70/53, 5<sup>th</sup> Street,  
Annai Sivagami Nagar,  
Ennore,  
Chennai- 600 057.

....Applicant

(By Advocate: M/S.M.PURUSHOTHAMAN)

Versus

1. The Chief General Manager,  
O/o. The Chief General Manager,  
Bharat Sanchar Nigam Limited,  
No.10, Millers Road,  
Chennai- 600 010;

2. The Assistant General Manager (Estt)  
O/o. The Chief General Manager,  
Bharat Sanchar Nigam Limited,  
No.10, Millers Road,  
Chennai- 600 010.

....Respondents

(By Advocate:M/s. K. Parameshwari)

**ORAL ORDER**  
(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

The applicant has filed this OA seeking the following reliefs:-

"to call for the records of the impugned order passed by the 2<sup>nd</sup> respondent in Lr. No. ASR/CGA/CHTD/1483/2012/3 dated 24.05.2016 and quash the same as illegal and consequently direct the Respondents to grant compassionate appointment to the applicant on account of the demise of applicant's father Late. J. Arullanthu, who worked as Technical Mechanic in the Respondent Bharat Sanchar Nigam Limited, Chennai Telephones."

2. When the matter is called, learned counsel for the applicant submits that the applicant had only come to know after the reply filed by the respondents that he had been awarded 46 merit points against the minimum cut off of 55 merit points and, therefore, he was not considered indigent. The applicant is living with aged grand-parents, who were also dependent on the late employee and no merit points had been awarded to this factor. Even otherwise the applicant wished to challenge the absence of certain relevant and essential criteria in the scheme for assessment of indigence. Accordingly, the applicant wished to withdraw this OA with liberty to file a fresh OA challenging the relevant OM stipulating the weightage points for various criteria.
3. Keeping in view the above submission, the OA is dismissed as withdrawn with liberty to the applicant to file a fresh OA if any grounds exist therefor. No costs.